

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/87(MB)2024

IN THE MATTER OF

M/S Sai Services through its Proprietor Mr. Anil Patil ... Petitioner

Vs

Pharmaceutical Products Of India Ltd ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Rushikesh Dusane (VC)

For the Respondent: None Present.

ORDER

None for the Respondent despite service. In the interest of justice, one last opportunity is granted to the Respondent to appear on the next date of hearing or/ otherwise, we shall be constrained to proceed ex-parte against the Respondent. In the meantime, Counsel for the Petitioner is directed to furnish the hard copy of the Petition. Adjourned to **07.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/